



ITEM NO.9

COURT NO.17

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 881-882/2021

BRIJ BHUSHAN SHARMA ETC.

Appellant(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION (C.B.I.)

Respondent(s)

WITH

Crl.A. No. 976-977/2021 (II)

(IA No. 87473/2022 - INTERIM BAIL)

Date : 29-06-2022 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE M.M. SUNDRESH
(VACATION BENCH)

For Appellant(s)

Mr. Devvrat, AOR
Mr. Subas Ray, Adv.
Mr. Vinod Kr. Goyal, Adv.
Ms. Neha Jaiswal, Adv.

For Respondent(s)

Ms. Aishwarya Bhati, ASG
Mr. Rajan Kumar Chourasia, Adv.
Mr. Sanjay Kumar Tyagi, Adv.
Ms. Archana Pathak Dave, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA NO. 87473/2022 IN CRL.A. NOS.976-977/2021

Heard the learned counsel for the applicant/appellant
No.5 and the learned Additional Solicitor General of India



for the respondent.

The learned Additional Solicitor General, on instructions, states that the police have verified the fact that the mother of appellant No.5 (Kiranpal Singh) has expired on 19.06.2022.

The prayer is for grant of interim bail to enable appellant No.5 to perform last rites of his mother.

Hence, a case is made out for grant of temporary bail for a period of one month.

We, accordingly, direct that appellant No. 5 be immediately produced before the Special Judge, CBI, Ghaziabad.

The trial Court shall pass an order fixing appropriate terms and conditions on which the appellant No.5 shall be enlarged on bail for a period of one month from today.

I.A. No.87473 of 2022 is disposed of accordingly.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR